

Why is NCPCR investigating Meta, Instagram?

What did a BBC investigation show? Why is child sexual exploitation and abuse material appearing on Instagram? Under what powers can the National Commission for Protection of Child Rights summon social media platforms and other companies?

Aroon Deep

The story so far:

Following an investigation by British public broadcaster BBC, which found that Instagram was running paid advertisements promoting child sexual exploitation and abuse material (CSEAM) in India, the National Commission for Protection of Child Rights (NCPCR) summoned Meta officials for a hearing on September 9. The Ministry of Electronics and Information Technology (MeitY) has also summoned the company on the issue.

What did the BBC investigation show?

In July, BBC created a test account and found that dozens of ads were promoting CSEAM on Instagram. The distribution of CSEAM is a criminal offence in India.

Meta's policy also states that ads must not contain content that sexually exploits children. Meta said in a statement, "Before these cases were brought to our attention, our enforcement

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systems had already identified and disabled several of the violating ads and the accounts behind them." The company said that it automatically removes millions of CSEAM posting accounts each year, but that "no system is perfect and that determined criminals will continue to try to exploit our platform".

This month, the Tech Transparency Project (TTP), a U.S.-based nonprofit, also reported that it found hundreds of CSEAM ads on Facebook and Instagram, including some served to India.

Why are CSEAM ads appearing on Instagram?

While social media platforms prohibit CSEAM, automatic moderation systems that use some AI to detect unlawful media are not able to catch every violative submission. TTP said that Meta's efforts were not enough even within the scope of what it could do. The nonprofit said that, even in cases where Meta did take down CSEAM, it sometimes classified the ads as adult sexual content, potentially "undercounting instances of child sexual abuse".

While Meta revised this information for ads reported by TTP, it "did not fix the flow of child exploitation content in its advertising system" and continued to show CSEAM ads to certain audiences, the nonprofit said. One of the ads appeared to feature an unidentified "underaged European royal," TTP said.

Even when a human reported CSEAM posts, action was not guaranteed, TTP found. "With 57% (73) of the CSEAM ads reported to Meta, the company sent back a message that said, 'We've taken a look and found that this ad doesn't go against our Advertising Standards,'" TTP said.

What was the NCPCR's reaction to the report?

NCPCR issued a notice on July 3, the same day the BBC report came out, demanding an explanation from the company. MeitY also

sought an explanation from Meta.

Shortly after Prime Minister Narendra Modi's July 23 video message to the Indian youth was briefly removed from Facebook due to an "error," MeitY summoned Meta's global public affairs director, Joel Kaplan, to demand an explanation for that removal. The BBC's report was also discussed during that meeting. The government's summons came as it sent a large number of takedown notices over Instagram posts about the Jantar Mantar protests, while footage of the protests and the ensuing police crackdown went viral.

Meta provided written responses to both MeitY and NCPCR. The latter declined a Right to Information request by *The Hindu* for a copy of the company's response, arguing that providing this information would impede its investigation.

After the written response, Meta officials were summoned by NCPCR this month. Neither side provided a description of the meeting.

What powers does NCPCR have to conduct an inquiry like this?

Like the National Human Rights Commission (NHRC), the NCPCR's founding law, the Commissions for Protection of Child Rights Act, 2005, gives the body the powers of a civil court under the Criminal Procedure Code (replaced by the Bharatiya Nagarik Suraksha Sanhita, 2023). As such, it has the statutory power to demand explanations on issues of child safety from private organisations and can demand reports from law enforcement. NCPCR's remit includes "matters relating to children in need of special care and protection, including children in distress, marginalised and disadvantaged children, children in conflict with law, juveniles, children without family, and children of prisoners, and recommend appropriate remedial measures," and to "[i]nquire into complaints [relating to] non-implementation of laws providing for protection and development of children," the commission said.

NCPCR has in the past issued notices to companies such as Netflix in response to the show *Bombay Begums*, and to Bournvita maker Mondelez over sugar content in their malt powder.



The new Instagram logo. REUTERS

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The new Instagram logo. REUTERS

Source: <https://newsable.asianetnews.com/amp/india/telangana-row-congress-wants-multi-angle-probe-into-brs-mla-incident-articleshow-2ckds96>

Telangana row: Congress wants multi-angle probe into BRS MLA incident

Asianet News Central | ANI

Published : Sep 12, 2026, 12:00 PM IST

Synopsis

Congress MLC Addanki Dayakar calls for a comprehensive inquiry into the alleged police mishandling of BRS women MLAs outside the Telangana Assembly. This comes after BRS leaders took the matter to the NCW and NHRC in Delhi.

Amid the escalating political row over police handling of BRS women MLAs outside the Telangana Legislative Assembly, Congress MLC Addanki Dayakar said the party wants a comprehensive inquiry into the incident covering multiple angles, including the treatment of women and the role of police officers. This comes a day after BRS took the matter to national rights bodies in Delhi.

"We want a comprehensive inquiry on that particular issue, multiple angles: women angle, police angle... we constituted a committee, Assembly committee with Vijay Kumar, so we can produce in front of the people tomorrow. People can decide, court can decide," he told ANI.

BRS Alleges Police High-Handedness

His remarks come after BRS MLAs, MLCs and MPs met the National Commission for Women (NCW) and the National Human Rights Commission (NHRC) in Delhi to file complaints of alleged high-handedness and assault by Telangana Police outside the Assembly premises.

Leading the delegation, former minister and BRS MLA Sabitha Indra Reddy, along with Kova Lakshmi and Sunitha Lakshma Reddy, alleged that police stopped BRS legislators from entering the Assembly on the opening day of the session over black shirts worn in protest, which police said carried objectionable slogans criticising the Congress government's "1,000 days" record. Reddy alleged that police used physical force against women MLAs, including pulling their hair and sarees, and pushed and trampled male MLAs, and demanded that the Director General of Police explain who ordered the action. She also questioned why no cases had been filed against those making threats against BRS chief KCR.

During the Delhi visit, the delegation submitted documentation on the alleged police conduct to NCW Chairperson Vijaya Kishori Rahatkar and sought an independent inquiry. The incident occurred amid a BRS protest marking 1,000 days of the Congress government, during which BRS Working President KT Rama Rao, Harish Rao and other leaders were also detained.

Congress Hits Back at BRS

Meanwhile, Congress leader Venkat Balmoor criticised the BRS party over a PowerPoint presentation of BRS MLA Harish Rao against the state government at Telangana Bhavan. Balmoor said that BRS was avoiding a substantive

discussion despite assurances given in the House, and Congress will counter with its own presentation.

Despite clearly stating in the Assembly that we would discuss the matter and present the facts, BRS leaders created a ruckus and tried to defame the government. We will present a PowerPoint with evidence in the Assembly and clarify the issue. We will expose the alleged land-related irregularities that took place during the previous BRS government," he said. (ANI)

Source: <https://sundayguardianlive.com/news/sangrur-cases-widen-political-confrontation-over-drugs-283339/>

Sangrur cases widen political confrontation over drugs

By: Taruni Gandhi

Last Updated: September 13, 2026 02:01:08 IST

CM Mann accuses Rahul Gandhi of politicising deaths and blames previous governments for Punjab's drug crisis. Two incidents in Sangrur in quick succession have turned Punjab's drug crisis into a wider political confrontation over dissent, police conduct and accountability, with the National Human Rights Commission intervening in both cases and the opposition mounting pressure on the Bhagwant Mann government. The death of Gulzar Singh, a resident of Toor Banjara village in the Dirba Assembly constituency, has become the latest flashpoint. His death came days after Mohanjeet Singh of Sheron village was arrested following a black flag protest during Chief Minister Bhagwant Mann's Lok Milni programme. Both cases have a common thread: questions over Punjab's drug problem and the manner in which the state machinery responded to those raising them. On September 2, Mohanjeet Singh allegedly displayed a black flag and raised slogans questioning the government's claims on tackling the drug issue during Mann's programme at Sheron village in Sunam.

Police arrested him, and he later alleged that he was tortured in custody and that his religious symbols were disrespected. The Mohanjeet episode assumed greater significance after Gulzar Singh's death. Gulzar, a daily wage worker from Toor Banjara, had questioned Finance Minister Harpal Singh Cheema during a public programme about the availability of drugs and his son's addiction. In a video recorded before his death by consuming Celphos, a brand name for Aluminium Phosphide, he allegedly spoke about the circumstances that followed his confrontation and named Cheema and others. Mohanjeet allegedly faced brutal custodial torture after his black flag protest, with him claiming police pulled his beard, inflicted blade cuts on his thighs and rubbed salt into the wounds. Police have ordered an inquiry into his allegations. Gulzar was allegedly subjected to mental harassment and pressured to apologise after questioning Cheema over drugs; his family says he returned home distressed and consumed Celphos, leading to his death. Police have registered a case against the village sarpanch, Baljeet Singh alias Raj, Sarpanch Baljinder Kaur, Sukhraj Singh alias Sukha Conductor, panchayat member Vicky Singh and Gona Singh. Reports say the five were booked under Section 108 of the BNS for abetment to suicide and harassment and the Scheduled Tribes Prevention of Atrocities Act.

Cheema has not been named in the FIR and has denied any connection with the death. A four-member SIT has been constituted to investigate the matter. The opposition, however, has rejected the government's handling of the case. Shiromani Akali Dal leader Bikram Singh Majithia alleged that police pushed Gulzar aside after he questioned Cheema and that AAP leaders subsequently pressured him to apologise. Majithia described the death as a "killing" and demanded an FIR against Cheema. SAD president Sukhbir Singh Badal also demanded action against the Finance Minister, arguing that Gulzar's statement before his death could not be ignored. The BJP has sought an independent investigation. A Punjab BJP delegation led by state president Kewal Singh Dhillon met Governor Gulab Chand Kataria and submitted a memorandum seeking action in the Gulzar Singh and Mohanjeet Singh cases. The BJP has also demanded preservation of the video allegedly recorded by Gulzar before his death and called for a CBI probe.

The political pressure intensified after Rahul Gandhi entered the controversy. Gandhi linked the Gulzar Singh and

Mohanjeet Singh episodes, alleging that the two cases reflected a “dangerous pattern” in which people questioning the government over drugs face threats, humiliation or alleged police excesses. Gandhi demanded that Mann seek Cheema’s resignation and called for an independent, impartial and time-bound investigation into Gulzar’s death. He also asked Punjab’s Dalit community to remain vigilant. Mann responded sharply, accusing Gandhi of politicising the death. The Chief Minister said, “Rahul Gandhi ji, don’t do politics over dead bodies,” and maintained that the police had already arrested the accused in the Gulzar case. Mann also reiterated that his government would not spare drug traffickers and blamed successive Congress and Akali Dal BJP governments for allowing the drug problem to grow in Punjab. He further claimed that Congress leaders who visited Gulzar’s village were opposed by local residents. The controversy escalated further during Gulzar’s cremation at Toor Banjara. His family and villagers alleged that heavy police deployment restricted their access to the cremation ground and prevented them from carrying out customary last rites. The administration maintained that the deployment was necessary to prevent a law and order situation.

Source: <https://thenewsmill.com/2026/09/telangana-congress-mlc-calls-for-comprehensive-inquiry-into-police-handling-of-brs-women-mlas/>

Nation and Beyond

Telangana Congress MLC calls for comprehensive inquiry into police handling of BRS women MLAs
By TNM (With ANI Inputs) 12 September 2026, 11:42 am

Amid growing controversy over the police treatment of BRS women MLAs outside the Telangana Legislative Assembly, Congress MLC Addanki Dayakar has demanded a thorough investigation into the incident, addressing various aspects including the treatment of women and the police's role.

Speaking on September 12, Dayakar stated, "We want a comprehensive inquiry on that particular issue, multiple angles: women angle, police angle... we constituted a committee, Assembly committee with Vijay Kumar, so we can produce in front of the people tomorrow. People can decide, court can decide."

The statement follows the BRS delegation's visit to national rights bodies in Delhi the previous day. BRS MLAs, MLCs and MPs met with the National Commission for Women (NCW) and the National Human Rights Commission (NHRC) to file complaints alleging excessive force and high-handedness by Telangana Police at the Assembly premises.

Former minister and BRS MLA Sabitha Indra Reddy, leading the delegation alongside Kova Lakshmi and Sunitha Lakshma Reddy, alleged that police obstructed BRS legislators from entering the Assembly during the opening of the session. The officials opposed the black shirts worn in protest, which police claimed bore objectionable slogans criticising the Congress government's "1,000 days" record.

Reddy further alleged that police used physical force against women MLAs, including pulling their hair and sarees, and also pushed and trampled male MLAs. She demanded clarity from the Director General of Police on who ordered the actions. Reddy questioned why no cases had been filed against those issuing threats against BRS chief K Chandrasekhar Rao (KCR).

During the Delhi visit, the BRS delegation submitted documentation of the alleged police conduct to NCW Chairperson Vijaya Kishori Rahatkar and requested an independent inquiry.

The incident occurred amid a BRS protest marking 1,000 days of the Congress government, during which BRS Working President KT Rama Rao, Harish Rao and other leaders were detained.

Separately, Congress leader Venkat Balmoor criticised the BRS party for a PowerPoint presentation by BRS MLA Harish Rao against the state government at Telangana Bhavan. Balmoor accused the BRS of avoiding substantive discussion despite assurances given in the Assembly and pledged that Congress would respond with its own presentation.

"Despite clearly stating in the Assembly that we would discuss the matter and present the facts, BRS leaders created a ruckus and tried to defame the government. We will present a PowerPoint with evidence in the

Assembly and clarify the issue. We will expose the alleged land-related irregularities that took place during the previous BRS government,” Balmoor said.

Source: <https://www.indiatodayne.in/manipur/video/manipur-naga-youths-stage-sit-in-in-senapati-demand-time-bound-justice-for-slain-civilians-1449930-2026-09-12>

News Manipur Manipur: Naga youths stage sit-in in Senapati, demand time-bound justice for slain civilians

Manipur: Naga youths stage sit-in in Senapati, demand time-bound justice for slain civilians

India TodayNE

Sep 12, 2026, Updated Sep 12, 2026, 7:50 PM IST

Naga youths in Manipur's Senapati district staged a peaceful sit-in at Senapati Bazaar on September 12, demanding time-bound justice for Naga civilians allegedly killed in attacks in neighbouring Kangpokpi district.

Organised by the Naga Youths of Senapati (NYS), the protest saw participation from youths from different parts of the district. Protesters carried placards with messages including "Justice for Naga Victims", "Prosecute the Guilty", "No Justice, No Peace", "Stop the Bloodshed", "No Impunity" and "Arrest the Killers".

Speaking at the gathering, Makui Pipuram village chairman Chiaklungbou alleged that armed Kuki groups had attacked the village and set residential houses on fire. He said several villagers were currently taking shelter at a relief centre in Senapati and appealed to the authorities to ensure adequate security to prevent further attacks.

Social activist RK Paul Chawang said the protest was aimed at highlighting alleged incidents of arson, ambushes and killings targeting Naga civilians during the ongoing conflict.

Chawang alleged that smaller Naga villages had come under attack during both daytime and nighttime, raising security concerns for villagers, farmers, women and children.

He also accused the state government and authorities of failing to adequately protect civilians and ensure accountability for those responsible for the alleged killings.

Chawang claimed that at least 18 Naga civilians had been killed in attacks during the conflict and alleged that some victims were subjected to mutilation after their deaths. These claims could not be independently verified.

Referring to the May 13 attack, in which six Naga civilians were allegedly killed, Chawang said the victims' bodies were recovered on June 10 and alleged that their families were still awaiting justice and action against those responsible.

The protester also referred to the United Naga Council's economic blockade from May 17, launched over a four-point charter of demands, and expressed dissatisfaction over what he described as the lack of tangible progress from the government.

Chawang warned that continued failure to address the concerns could fuel anger among Naga youths, while stressing that Saturday's demonstration was peaceful and not affiliated with any political party.

The protesters later submitted a memorandum through the Deputy Commissioner, Senapati, addressed to the President of India, Prime Minister Narendra Modi, Union Home Minister Amit Shah, the National Human Rights Commission, the UN High Commissioner for Human Rights, and the Manipur Chief Minister and Governor.

Among their demands were time-bound justice in the killings of Naga civilians in Kangpokpi, abrogation of the Suspension of Operations agreement, designation of Kuki National Front (President) as a terrorist organisation, and removal of Manipur Deputy Chief Minister Nemcha Kipgen from office.

The protesters said the demonstration was intended to draw attention to the security concerns of Naga communities and press for accountability and protection of civilians amid the continuing conflict in Manipur.

Source: <https://ukhrultimes.com/naga-youths-senapati-demand-justice-slain-naga-civilians/>

Naga Youths Hold Sit-In in Senapati, Demand Justice for Slain Naga Civilians

By Mochoyia S Phimu September 12, 2026

SENAPATI: The Naga Youths of Senapati (NYS) on Saturday organised a peaceful sit-in protest at Senapati Bazaar, demanding time-bound justice for Naga civilians killed in alleged attacks in Kangpokpi district.

Youth participants from different parts of Senapati district took part in the protest and carried placards bearing messages including "Justice for Naga Victims", "Prosecute the Guilty", "No Justice, No Peace", "Stop the Bloodshed", "Stop Burning Homes", "No Impunity", "Arrest the Killers" and "Protect Naga Ancestral Land".

Speaking at the gathering, Makui Pipuram village chairman Chiaklungbou alleged that armed Kuki groups had attacked the village and set residential houses on fire.

He said several villagers were currently taking shelter at a relief centre in Senapati and appealed to the authorities to provide security to the village to prevent further attacks.

Social activist RK Paul Chawang said the protest was organised to raise concerns over alleged arson attacks, ambushes and killings of Naga civilians.

He alleged that smaller Naga villages had been attacked during both night and daytime, creating security concerns for farmers, villagers, women and children.

Chawang also criticised the state government and authorities for what he described as a failure to prevent attacks on civilians and ensure accountability for the killings.

He claimed that 18 Naga civilians had been killed in attacks in the conflict and alleged that some victims were subjected to mutilation after their deaths.

Referring to the May 13 attack in which six Naga civilians were allegedly killed, Chawang said the victims' mutilated bodies were recovered on June 10 and were still awaiting justice. He also said the victims' families had been seeking action against those responsible.

The protestor further referred to the economic blockade called by the United Naga Council (UNC) from May 17 over its four-point charter of demands, and said the protesters were dissatisfied with the lack of what they termed tangible progress from the government.

Chawang warned that continued failure to address the demands could lead to growing anger among Naga youth, while stressing that the day's protest was peaceful and not affiliated with any political party.

The protesters later submitted a memorandum through the Deputy Commissioner, Senapati, addressed to the President of India, Prime Minister, Union Home Minister, Chairperson of the National Human Rights Commission,

United Nations High Commissioner for Human Rights, Manipur Chief Minister and Governor of Manipur.

The memorandum sought time-bound justice in the killing of Naga civilians in Kangpokpi district, abrogation of the Suspension of Operations agreement, designation of Kuki National Front (President) as a terrorist organisation, and removal of Manipur Deputy Chief Minister Nemcha Kipgen from office.

The protestors said the demonstration was aimed at drawing attention to the concerns of Naga communities and demanding accountability and protection for civilians amid the ongoing conflict in Manipur.

Source: <https://www.aninews.in/news/national/politics/want-comprehensive-inquiry-constituted-a-committee-says-telangana-congress-mlc-addanki-dayakar-amid-row-over-police-handling-of-brs-women-mlas20260912113740/>

"Want comprehensive inquiry, constituted a committee" says Telangana Congress MLC Addanki Dayakar amid row over police handling of BRS women MLAs

ANI | Updated: Sep 12, 2026 11:37 IST

Hyderabad (Telangana) [India], September 12 (ANI): Amid the escalating political row over police handling of BRS women MLAs outside the Telangana Legislative Assembly, Congress MLC Addanki Dayakar said the party wants a comprehensive inquiry into the incident covering multiple angles, including the treatment of women and the role of police officers.

This comes a day after BRS took the matter to national rights bodies in Delhi.

"We want a comprehensive inquiry on that particular issue, multiple angles: women angle, police angle... we constituted a committee, Assembly committee with Vijay Kumar, so we can produce in front of the people tomorrow. People can decide, court can decide," he told ANI.

His remarks come after BRS MLAs, MLCs and MPs met the National Commission for Women (NCW) and the National Human Rights Commission (NHRC) in Delhi to file complaints of alleged high-handedness and assault by Telangana Police outside the Assembly premises.

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Reddy alleged that police used physical force against women MLAs, including pulling their hair and sarees, and pushed and trampled male MLAs, and demanded that the Director General of Police explain who ordered the action.

She also questioned why no cases had been filed against those making threats against BRS chief KCR. During the Delhi visit, the delegation submitted documentation on the alleged police conduct to NCW Chairperson Vijaya Kishori Rahatkar and sought an independent inquiry.

The incident occurred amid a BRS protest marking 1,000 days of the Congress government, during which BRS Working President KT Rama Rao, Harish Rao and other leaders were also detained.

Meanwhile, Congress leader Venkat Balmoor criticised the BRS party over a PowerPoint presentation of BRS MLA Harish Rao against the state government at Telangana Bhavan. Balmoor said that BRS was avoiding a substantive discussion despite assurances given in the House, and Congress will counter with its own presentation.

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Source: <https://www.thehindu.com/sci-tech/technology/why-is-ncpcr-investigating-meta-instagram/article71461341.ece>

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Under what powers can the National Commission for Protection of Child Rights summon social media platforms and other companies?

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Aroon Deep

The story so far: The National Commission for Protection of Child Rights (NCPCR) summoned Meta officials for a hearing on Wednesday (September 9, 2026) as a part of an inquiry on child sexual exploitation and abuse material (CSEAM) on Instagram. An investigation by British public broadcaster BBC threw up many ads that linked out to CSEAM on other platforms. The IT Ministry has also summoned the company on the issue.

What did the BBC investigation show?

In July, BBC reported that the organisation saw dozens of ads promoting CSEAM on Instagram with a test account. CSEAM is banned around the world, and attracts strict criminal penalties. Meta said in a statement, "Before these cases were brought to our attention, our enforcement systems had already identified and disabled several of the violating ads and the accounts behind them."

The company said that it automatically removes millions of CSAM posting accounts each year, but that "no system is perfect and that determined criminals will continue to try to exploit our platform". This month, the Tech Transparency Project reported that it found hundreds of CSAM ads on Facebook and Instagram, including some that were served to India.

Why are CSEAM ads appearing on Instagram?

While social media platforms prohibit CSEAM, automatic moderation systems, that use some AI to detect unlawful media, are not able to catch all violative submissions. The Tech Transparency Project, a US-based nonprofit, said that what Meta was doing was not enough even within the scope of what it could. The nonprofit said that even in cases where Meta was taking down CSEAM, it was tagging the ads as adult sexual content, and so "may be undercounting instances of child sexual abuse".

While the firm revised this information for ads reported by TTP, "did not fix the flow of child exploitation content in its advertising system," and continued to show CSEAM ads to certain audiences, the nonprofit said. One of the ads appeared to feature an unidentified "underaged European royal," TTP said.

Many such ads were placed by "resellers" for ad spots on Meta's platforms based in China, who account for billions of dollars of ad revenue. TTP pointed to a Reuters report that indicated that ads going through this channel were subject to a more relaxed enforcement regime, where the platform earned \$18 billion in 2024. This channel is intended for Chinese firms who want to advertise to overseas customers.

Even with a human reporting CSEAM posts, action was not guaranteed, TTP found. "With 57% (73) of the CSAM

ads reported to Meta, the company sent back a message that said, “We’ve taken a look and found that this ad doesn’t go against our Advertising Standards”, TTP said.

What was NCPCR’s reaction to the report?

NCPCR issued a notice on July 3, the same day the BBC report came out, demanding an explanation from the company. The Ministry of Electronics and Information Technology (MeitY) also sought an explanation from the company.

Shortly after Prime Minister Narendra Modi’s July 23 video message to Indian youth was briefly removed from Facebook due to an “error,” MeitY summoned Meta’s global public affairs director Joel Kaplan to demand an explanation on that removal. In that meeting, the BBC reporting was also discussed. The summoning came as the government sent a massive volume of takedown notices for Instagram posts on the Jantar Mantar protests, and footage from the protests and the ensuing police crackdown went viral.

Meta provided written responses to both MeitY and NCPCR. The latter declined a Right to Information request by The Hindu for a copy of the company’s response, arguing that providing this information would impede its investigation.

After the written response, Meta officials were summoned by NCPCR this month. Neither side provided a description of the meeting.

What powers does NCPCR have to conduct an inquiry like this?

Like the National Human Rights Commission (NHRC), the NCPCR’s founding law, the Commissions for Protection of Child Rights Act, 2005, gives the body the powers of a civil court under the Criminal Procedure Code (replaced recently by the Bhartiya Nagarik Suraksha Sanhita Bill, 2023).

As such, it has the statutory power to demand explanations on issues of child safety from private organisations and can demand reports from law enforcement.

NCPCR’s remit includes “matters relating to children in need of special care and protection including children in distress, marginalized and disadvantaged children, children in conflict with law, juveniles, children without family and children of prisoners and recommend appropriate remedial measures,” and to “[i]nquire into complaints [relating to] non implementation of laws providing for protection and development of children,” the commission said.

NCPCR has in the past issued notices to firms like Netflix in response to the show Bombay Begums, and to Bourn Vita maker Mondelez over sugar content in their malt powder.

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Source: <https://m.dailyhunt.in/news/india/english/ani+english-epaper-anieng/want+comprehensive+inquiry+constituted+a+committee+says+telangana+congress+mlc+addanki+dayakar+amid+row+newsid-n726612274>

Want comprehensive inquiry, constituted a committee" says Telangana Congress MLC Addanki Dayakar amid row over police handling of BRS women MLAs

ANI 21 hrs ago

Hyderabad (Telangana) [India], September 12 (ANI): Amid the escalating political row over police handling of BRS women MLAs outside the Telangana Legislative Assembly, Congress MLC Addanki Dayakar said the party wants a comprehensive inquiry into the incident covering multiple angles, including the treatment of women and the role of police officers.

This comes a day after BRS took the matter to national rights bodies in Delhi.

"We want a comprehensive inquiry on that particular issue, multiple angles: women angle, police angle... we constituted a committee, Assembly committee with Vijay Kumar, so we can produce in front of the people tomorrow. People can decide, court can decide," he told ANI.

His remarks come after BRS MLAs, MLCs and MPs met the National Commission for Women (NCW) and the National Human Rights Commission (NHRC) in Delhi to file complaints of alleged high-handedness and assault by Telangana Police outside the Assembly premises.

Leading the delegation, former minister and BRS MLA Sabitha Indra Reddy, along with Kova Lakshmi and Sunitha Lakshma Reddy, alleged that police stopped BRS legislators from entering the Assembly on the opening day of the session over black shirts worn in protest, which police said carried objectionable slogans criticising the Congress government's "1,000 days" record.

Reddy alleged that police used physical force against women MLAs, including pulling their hair and sarees, and pushed and trampled male MLAs, and demanded that the Director General of Police explain who ordered the action.

She also questioned why no cases had been filed against those making threats against BRS chief KCR. During the Delhi visit, the delegation submitted documentation on the alleged police conduct to NCW Chairperson Vijaya Kishori Rahatkar and sought an independent inquiry.

The incident occurred amid a BRS protest marking 1,000 days of the Congress government, during which BRS Working President KT Rama Rao, Harish Rao and other leaders were also detained.

Meanwhile, Congress leader Venkat Balmoor criticised the BRS party over a PowerPoint presentation of BRS MLA Harish Rao against the state government at Telangana Bhavan.

Balmoor said that BRS was avoiding a substantive discussion despite assurances given in the House, and Congress will counter with its own presentation.

"Despite clearly stating in the Assembly that we would discuss the matter and present the facts, BRS leaders created a ruckus and tried to defame the government. We will present a PowerPoint with evidence in the Assembly and clarify the issue. We will expose the alleged land-related irregularities that took place during the previous BRS government," he said. (ANI)

Source: <https://munsifdaily.com/nhrc-takes-serious-note-of-alleged-illegal-mining-at-ponguleti/>

NHRC Takes Serious Note of Alleged Illegal Mining at Ponguleti's Manasa Hills

The matter came to the attention of the NHRC following a complaint filed by human rights lawyer Rama Rao Immaneni, who raised allegations regarding illegal mining activities at Manasa Hills.

Mohammed Yousuf Qasmi 12 September 2026 - 14:42

Hyderabad: The National Human Rights Commission (NHRC) has taken serious note of allegations of illegal mining at Manasa Hills, reportedly associated with Telangana Minister Ponguleti Srinivas Reddy, and directed the Union Ministry of Mines to take appropriate action within two months.

The matter came to the attention of the NHRC following a complaint filed by human rights lawyer Rama Rao Immaneni, who raised allegations regarding illegal mining activities at Manasa Hills.

The NHRC has issued key directions to the Secretary of the Union Ministry of Mines and called for action over allegations that large portions of the hills at Manasa Hills had allegedly been excavated.

The Commission has also directed that the complainant be informed about the action taken in the matter.

Following the NHRC's directions, the Union Ministry of Mines has reportedly formally asked the Telangana government to take necessary action in accordance with the Commission's orders.

The developments have brought renewed attention to allegations surrounding mining activities at Manasa Hills, with authorities now expected to examine the matter and report on the action taken within the stipulated period.

Source: <https://tfipost.com/2026/09/leftists-approach-nhrc-action-in-faisal-case/>

Leftists Approach NHRC Action In Faisal Case

Wire, PUCL target Gujarat Police
adarshdubey by adarshdubey 12 September 2026in Trending

A controversy has erupted in Gujarat after Leftists and civil-liberties activists reportedly approached the National Human Rights Commission (NHRC) over police action against Faisal, the man accused of killing his live-in partner Kajal Baraiya at a bus stand in Bhavnagar. The development has triggered a wider debate over the balance between protecting the rights of an accused person and acknowledging the seriousness of the crime for which he was arrested. According to the report, Faisal was taken into custody after Kajal's mother filed an FIR alleging that he had killed her daughter.

The case became particularly contentious after a video showing police personnel allegedly beating Faisal in public surfaced on social media. The footage reportedly showed Faisal crying and pleading for mercy while being struck with lathis. The incident subsequently became the focus of criticism from civil-liberties groups, who argued that custodial or public violence cannot be justified merely because a person has been accused of a serious crime.

According to OpIndia's report, Leftists have focused heavily on the alleged police brutality, with Maheshwari reportedly filing a complaint before the NHRC describing the police action as an abuse of power. The complaint characterised the treatment of Faisal as "state-sponsored brutality," raising questions about whether law-enforcement agencies followed proper procedures while dealing with an accused murder suspect.

The controversy intensified because of the circumstances surrounding Faisal's arrest. The report states that Kajal and Faisal had been in a relationship for several years and that Faisal had previous criminal antecedents. It further claims that Faisal had recently been released from jail and that Kajal had helped secure his release. Shortly afterward, he was accused of killing her in broad daylight at the Bhavnagar bus stand. CCTV footage reportedly captured the assault, adding a particularly disturbing dimension to the case.

Leftists and civil-rights advocates, however, have argued that allegations of police misconduct must be investigated independently, regardless of the nature of the crime involved. That principle is significant in a constitutional democracy. An accused person does not lose all legal protections merely because the allegations against him are grave. At the same time, critics argue that any discussion about police excesses must not obscure the alleged violence suffered by the victim.

The role of The Wire and the People's Union for Civil Liberties (PUCL) has also come under scrutiny following their intervention. The report says The Wire highlighted the alleged public beating of Faisal and cited a PUCL legal notice sent to senior Gujarat government and police officials. The notice reportedly questioned the manner in which Faisal was treated after being taken into custody.

Critics of the intervention contend that the immediate focus should remain on establishing the complete circumstances of Kajal's death while simultaneously investigating the allegations against the police. Leftists,

according to the criticism cited by OpIndia, have been accused of giving greater prominence to the accused's alleged mistreatment than to the victim and the circumstances that led to the arrest. Such criticism, however, should itself be distinguished from the legal question of whether police officers acted lawfully.

There is an important principle at stake on both sides. Leftists and civil-liberties organisations are entitled to demand accountability from the police, particularly where allegations of custodial violence arise. But accountability should apply equally to everyone involved. If Faisal is ultimately convicted, the punishment must follow due process and the law. If police officers exceeded their authority, those responsible should likewise face appropriate action.

The episode therefore raises a difficult but necessary question: can society demand justice for victims while also insisting that suspects are treated according to constitutional safeguards? The answer should be yes. Justice cannot become selective depending on the identity of an accused person, just as concern for human rights cannot become detached from the rights and dignity of victims.

The Faisal-Kajal case is now likely to remain under public scrutiny as investigations and legal proceedings continue. The controversy surrounding the police action has opened another chapter in a deeply disturbing case, but the ultimate responsibility lies with the relevant authorities and courts to establish the facts. Leftists may continue to press the human-rights dimension of the matter, while critics will demand that the victim's alleged killing receive equal attention. Ultimately, both criminal accountability and protection from unlawful state action must operate within the same framework: the rule of law.

Source:

<https://www.newindianexpress.com/amp/story/states/telangana/2026/Sep/12/telangana-brs-women-mlas-approach-nhrc-over-police-excesses>

Telangana

Telangana BRS women MLAs approach NHRC over 'police excesses'

The BRS leaders also alleged that despite lodging a complaint with Telangana police, no action had been taken so far.

Express News Service

Updated:12th Sep, 2026 at 9:05 AM

HYDERABAD: BRS women MLAs on Friday lodged complaints with the National Human Rights Commission (NHRC) and National Commission for Women (NCW) in New Delhi, alleging that the Telangana police have assaulted and humiliated them while preventing them from entering the State Legislative Assembly on September 7.

Legislators P Sabitha Indra Reddy, V Sunitha Laxma Reddy, Satyavathi Rathod and others urged the NHRC and NCW to order a comprehensive and impartial inquiry, ensure preservation of all CCTV footage from the Assembly premises, identify those responsible and initiate appropriate action against the erring officials. They also sought protection for the dignity and rights of women legislators.

The BRS leaders met NHRC member Vijaya Bharathi and NCW chairperson Vijaya Kishore Rahatkar and submitted representations. Sabitha alleged that she was physically restrained, and that police personnel "pulled her by the hair and pressed her throat" during the incident. Sunitha alleged that she was pulled by her saree.

The BRS leaders also alleged that despite lodging a complaint with Telangana police, no action had been taken so far. They pointed out that more than 100 hours had passed since the incident, yet no FIR had been registered against those allegedly responsible for assaulting the women MLAs. The BRS leaders also alleged that the Telangana government was silent on "police excesses".

Source: <https://www.amarujala.com/lucknow/sashastra-seema-bal-first-lucknow-news-c-13-1-lko1028-1917628-2026-09-13>

Hindi News › Uttar Pradesh › Lucknow News › Sashastra Seema Bal first

Lucknow News: हिंदी वाद-विवाद प्रतियोगिता में सशस्त्र सीमा बल प्रथम
लखनऊ ब्यूरो

Updated Sun, 13 Sep 2026 02:13 AM IST

लखनऊ। राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को सशस्त्र सीमा बल (एसएसबी) सीमांत मुख्यालय में 31वीं जोनल वाद-विवाद प्रतियोगिता का आयोजन किया। इसका विषय "सबसे बुरे संकट में भी मानवाधिकार वैकल्पिक नहीं है" था। उत्तर प्रदेश और उत्तराखंड के छह केंद्रीय सशस्त्र पुलिस बलों के 21 प्रतिभागियों ने अपनी वक्तृत्व कला का प्रदर्शन किया। हिंदी वाद-विवाद में सशस्त्र सीमा बल प्रथम, रेलवे सुरक्षा बल दूसरे और केंद्रीय औद्योगिक सुरक्षा बल तीसरे स्थान पर रहे। अंग्रेजी वाद-विवाद में केंद्रीय औद्योगिक सुरक्षा बल प्रथम, सशस्त्र सीमा बल दूसरे और भारत-तिब्बत सीमा पुलिस बल तीसरे स्थान पर आए। विजेता टीमों को सम्मानित कर मानवाधिकार जागरूकता पर जोर दिया गया। निर्णायक मंडल में पुलिस महानिदेशक रेणुका मिश्रा, अपर पुलिस महानिदेशक राजकुमार और सेवानिवृत्त पूर्व महानिरीक्षक अखिलेश कुमार निगम शामिल थे। सशस्त्र सीमा बल की महानिरीक्षक मीनू चौधरी के नेतृत्व में यह कार्यक्रम संपन्न हुआ।

Source: <https://www.bhaskar.com/local/uttar-pradesh/lucknow/mohanlalganj/news/lucknow-nhrc-debate-competition-ssb-cisf-capf-human-rights-news-139011478.html>

Hindi NewsLocalUttar pradeshLucknowMohanlalganjNHRC Debate Competition In Lucknow | SSB And CISF Winners Announced

NHRC वाद-विवाद में SSB हिंदी, CISF अंग्रेजी में विजेता: 'संकट में भी मानवाधिकार वैकल्पिक नहीं' विषय पर CAPF जवानों ने रखे विचार शिवा | मोहनलालगंज 11 घंटे पहले

लखनऊ में सशस्त्र सीमा बल (SSB) के सीमान्त मुख्यालय में शुक्रवार को 31 वीं राष्ट्रीय मानवाधिकार आयोग (NHRC) जोनल वाद-विवाद प्रतियोगिता हुई। इसमें उत्तर प्रदेश और उत्तराखंड के केंद्रीय सशस्त्र पुलिस बलों (CAPFs) के जवानों ने मानवाधिकारों पर अपने विचार रखे।

इस साल वाद-विवाद का विषय था "सबसे बुरे संकट में भी मानवाधिकार वैकल्पिक नहीं है"। प्रतियोगिता में छह बलों के कुल 21 जवानों ने हिस्सा लिया। उन्होंने विषय के पक्ष और विपक्ष में अपने तर्क दिए।

हिंदी वाद-विवाद प्रतियोगिता में सशस्त्र सीमा बल (SSB) पहले नंबर पर रहा। रेलवे सुरक्षा बल (RPF) को दूसरा और केंद्रीय औद्योगिक सुरक्षा बल (CISF) को तीसरा स्थान मिला।

अंग्रेजी वाद-विवाद प्रतियोगिता में CISF ने पहला स्थान जीता। SSB दूसरे और भारत-तिब्बत सीमा पुलिस (ITBP) तीसरे नंबर पर रही।

प्रतियोगिता के जजों में रेणुका मिश्रा (महानिदेशक, पुलिस मुख्यालय, उत्तर प्रदेश), राजकुमार (अपर पुलिस महानिदेशक, मानवाधिकार, उत्तर प्रदेश) और डॉ. अखिलेश कुमार निगम (रिटायर्ड महानिरीक्षक) शामिल थे।

इस कार्यक्रम का आयोजन मीनू चौधरी (महानिरीक्षक, सीमान्त मुख्यालय, SSB, लखनऊ) की देखरेख में हुआ। उन्होंने जवानों का हौसला बढ़ाया और मानवाधिकारों के प्रति जागरूकता को जरूरी बताया।

प्रतियोगिता खत्म होने पर विजेता और हिस्सा लेने वाली टीमों को सम्मानित किया गया। पहले और दूसरे स्थान पर आने वाली टीमों में NHRC की सेमीफाइनल वाद-विवाद प्रतियोगिता में भाग लेंगी।

वक्ताओं ने कहा कि ऐसी प्रतियोगिताएं मानवाधिकारों के बारे में जागरूकता बढ़ाने और अलग-अलग विचारों के बीच बातचीत को बढ़ावा देने में मदद करती हैं।